

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 366 of 2020

IN THE MATTER OF:

Rajendra Kumar Kundanmal Jain

...Appellant

Versus

Mr. Vijal A. Jain & Ors.

...Respondents

Present:

**For Appellant: Mr. Chandra Shekhar Gupta, Mr. Anand Shukla,
Advocates and Mr. Rajendra Jain (Party in Person)**

For Respondent: Mr. Pratiksha Sharma, Advocate for R-3.

O R D E R
(Virtual Mode)

25.11.2020 Affidavit of service Diary No. 23653 seen. It appears that Respondent No. 1 is a proprietor. The service appears to have been done as per page 3, 4 and 5 with endorsement "received on behalf of" and the name of Respondent/Mr. Vijal A. Jain is added and someone has signed. The Affidavit does not disclose who that person is and how service on such person when it is a proprietorship, could be said to be correct service. The Appellant may serve the Respondent No. 1 again. The Appellant may serve the Respondent No. 1 through regular mode through the Tribunal and also by speed-post and e-mail if any and proof of the same may be filed.

Service may be completed in two weeks.

List the Appeal for return of service of Respondent No. 1 **on 22nd December, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Basant B./nn/